

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 176 OF 2018 IN
DFR NO. 65 OF 2018**

Dated: 13th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**The Tata Power Company Ltd. (Distribution) ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorva Misra
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

IA No. 176 of 2018

(Appln. for condonation of delay)

Issue notice to the Respondent returnable on 05.03.2018.
Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent.

List the matter on **05.03.2018.**

**(Justice N. K. Patil)
Judicial Member**
ts/mk

**(I.J. Kapoor)
Technical Member**